

**IN THE INCOME TAX APPELLATE TRIBUNAL
BANGALORE BENCHES "B", BANGALORE**

Before Shri Chandra Poojari, AM & Shri George George K, JM

ITA No.1000/Bang/2019 : Asst.Year 2013-2014

ITA No.1001/Bang/2019 : Asst.Year 2014-2015

ITA No.1002/Bang/2019 : Asst.Year 2015-2016

M/s.Tejasvini Hospital and ssiot 3W-30-2385/1, Kadri Temple Road, Kadri Mangalore – 575 002. PAN : AAFFB7852A.	v.	The Asst.Commissioner of Income-tax, Circle 2(1) Mangalore.
(Appellant)		(Respondent)

Appellant by : Shri S.V.Ravishankar, Advocate
Respondent by :Shri Priyadarshi Mishra, Addl.CIT-DR

Date of Hearing : 06.07.2021	Date of Pronouncement : 06.07.2021
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ORDER

Per George George K, JM

These appeals at the instance of the assessee are directed against the common order of the CIT(A), dated 28.02.2019. The relevant assessment years are 2013-2014, 2014-2015 and 2015-2016.

2. At the time of hearing before us, the learned Counsel for the assessee placed a letter dated 16th April, 2021 contending that the assessee had filed application to resolve the dispute raised in these appeals under the provisions of Direct Tax Vivad Se Vishwas Act, 2020 and prayed that the appeals may be treated as withdrawn. Accordingly, we dismiss the appeals filed by the assessee as withdrawn.

3. In the result, the appeals filed by the assessee are dismissed.

Order pronounced on this 06th day of July, 2021.

Sd/-
(Chandra Poojari)
ACCOUNTANT MEMBER

Sd/-
(George George K)
JUDICIAL MEMBER

Bangalore; Dated : 06th July, 2021.
Devadas G*

Copy to :

1. The Appellant.
2. The Respondent.
3. The CIT(A)-Mangaluru
4. The Pr.CIT- Mangaluru.
5. The DR, ITAT, Bengaluru.
6. Guard File.

Asst.Registrar/ITAT, Bangalore